

(c) Prison is a State subject under list II of the Seventh schedule to the Constitution of India. The administration of prison, therefore, primarily lies with the respective State Governments. However, The Government of India has prepared a Model Prison Manual for the management and superintendence of prisons in the country. The manual contains chapters on maintenance of prisoners, welfare of prisoners, prison discipline. The Said manual has been circulated to all the States/UTs on 31.12.2003 for its adoption.

The Government of India has also issued a comprehensive advisory on 17.7.2009 to all the States/UTs on prison administration.

Crimes committed by graduates

230. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that, according to estimates about 40 per cent of the crimes committed in Delhi are committed by graduates including MBAs who are all young graduates;

(b) whether same situation is obtaining in other parts of the country;

(c) whether Government proposes to prepare a separate scheme to attract the educated youth of the country, who are weaned away to the anti-social activities, with better employment opportunities in public or private sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Sir, no such statistical data regarding educational background of the criminals is available.

(c) and (d) Information is being collected and will be laid on the Table of the House.

Music therapy to fight the depression amongst jail inmates

231. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Tihar Jail has started music therapy to fight the depression of the inmates;

(b) if so, the details thereof; and